

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

OA 764 of 2005

[Patna, this Tuesday, the 6<sup>th</sup> Day of December, 2005]

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C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.  
HON'BLE SHRI MANTRESHWAR JHA, MEMBER [ADMN.]

.....  
Ramesh Mishra

Vs.

Union of India & Ors.

Counsel for the applicant. :- N o n e .

Counsel for the respondents.:- Shri M.K.Mishra, SSC.

O R D E R [ORAL]

Justice P.K.Sinha, V.C.- Office has noticed some defects in the application and when those were not rectified, it has been placed before the Bench. On calls the applicant, who is appearing in person, does not appear.

The application being defective and no-one being present to press the matter, on these two grounds, this application is dismissed for non-prosecution.

  
[Mantreshwar Jha]/M[A]

skj

  
[P.K.Sinha]/VC